

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

226. C.P.(IB)/737(MB) 2021

**IN THE MATTER OF**

Bank Of Baroda (Creditor) Through The  
Resolution Professional Mr. Shailesh Bhalchandra Desai  
V/S

MR. TEJAS S. KHANDHAR

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 06.02.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner:

For the Respondent:

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**ORDER**

The case was adjourned sine die on 04.09.2023. In view of the judgment of the Hon'ble Supreme Court dated 09.11.2023 in Writ Petition (Civil) No 1281 of 2021, the present case is listed on **15.03.2024**. Let the notice of the date fixed be sent by the Registry to both the parties/their respective counsels intimating about the date of hearing.

Sd/-  
MADHU SINHA  
Member (Technical)

Sd/-  
REETA KOHLI  
Member (Judicial)

Shubham